

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1768

ANSWERED ON:08.03.2010

IMPLEMENTATION OF CHILD LABOUR ACT

Adhalrao Patil Shri Shivaji; Hussain Shri Syed Shahnawaz; Shekhar Shri Neeraj; Viswanathan Shri P.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the implementation of the Child Labour (Prohibition & Regulation) Act, 1986 has proved ineffective in various States of the country;
- (b) if so, the details thereof and the reasons therefor, State-wise;
- (c) the steps taken by the Union Government for effective implementation of said Act throughout the country; and
- (d) the number of cases of violations, conviction and prosecution made during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): No, Madam.

(b): Does not arise.

(c): Government monitors the implementation of Child Labour (Prohibition & Regulation) Act, 1986 regularly through periodical reports submitted by the State Governments/UTs which are the appropriate Government for implementation of the act in their respective areas. Apart from this, the Central Monitoring Committee (CMC) also review the implementation of the Act. Reviews of the implementation of the Act are also done during the State Labour Ministers' Conference.

(d): The number of violations, prosecutions and convictions made during the last three years In Annexed.